GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA
UNSTARRED QUESTION NO. 966
TO BE ANSWERED ON 26TH JULY, 2023

GATI SHAKTI SANCHAR PORTAL

966.   SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of COMMUNICATIONS be pleased to state:

(a)   the details of the Gati Shakti Sanchar portal being launched by the Government to provide for Centralised Right of Way (RoW) approvals;

(b)   the objectives of the same along with the details of measures being taken in this regard; and

(c)   the details of the progress made as a result of the measures undertaken along with the benefits realized?

ANSWER
MINISTER OF STATE FOR COMMUNICATIONS
(SHRI DEVUSINH CHAUHAN)

(a)   The GatiShakti Sanchar portal – a Centralised Right of Way (RoW) Portal has been launched on 14th May 2022. The portal enables applicants of Telecom Service Providers / Infrastructure Providers / Internet Service Providers (TSP/IP/ISPs) to apply for RoW approvals for laying of Optical Fiber Cable (OFC) and erecting Towers to various agencies of State/UT Governments, local bodies and Ministries.

(b) & (c)   The objective of GatiShakti Sanchar Portal is to streamline Right of Way (RoW) permission processes for quick deployment of Telecom Infrastructure. The portal facilitates submission of RoW applications for all 36 States /UTs for laying of Optical Fiber Cable (OFC) and erecting Towers. The portal is also integrated with RoW portals of four central ministries viz. Ministry of Railways (MoR), Ministry of Road, Transport and Highways (MoRTH), Ministry of Environment, Forest and Climate Change (MoEFCC) and Ministry of Defence (MoD).

The portal dashboard displays the reports of state-wise / district-wise and Ministry-wise application status of approved, pending, rejected, reverted, payment pending, etc. The portal also displays information on RoW related Acts, Circulars, guidelines, circulars etc, of all States/UTs and Ministries, Contact details of nodal officers of States as well as DoT LSA (Department of Telecom License Service Area), Frequently Asked Questions (FAQs), etc.

The portal has facilitated applicants to apply through single interface instead of login through individual 36 State/UT portals and 3 central ministries portals. Automated email and SMS alerts are sent to applicants on every stage of application processing. The portal offers real-time tracking and analysis of state-wise and district-wise submitted and pending applications for high level monitoring that significantly reduced the average disposal time of applications. All States/UTs are now accepting online payment. The standardisation in reasons of rejection into 22 listed reasons has reduced scope of individual discretion for application rejection. Deemed approval facility has been enabled by 24 States/UTs to ensure prescribed 60 days approval timeline of applications. Standardization of business entity names has brought uniformity for applicant's company names and industry can now see its overall country wide application status. Overall it has facilitated 'Ease of Doing Business' for the industry partners.

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